

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No132
IA/416(AHM)2021
in
CP(IB) 37 of 2017

Order under Section 10 IBC

IN THE MATTER OF:

PSL Ltd
V/s
Edelweiss Assets Reconstruction Co Ltd & Ors

.....Applicant

.....Respondent

Order delivered on ..12/07/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant : Learned Counsel Ms. Gargi Vyas
For the Liquidator : Learned Counsel Mr. Amar Vivek

ORDER

We direct Liquidator to file reply within two weeks by giving copy to other side. Meanwhile, parties are directed to upload their respective pleadings/ submissions on E-Portal within **seven (7)** days, if already not uploaded.

Matter stands adjourned to 01.09.2021

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

(MADAN B GOSAVI)
MEMBER (JUDICIAL)